

THE HIGH COURT OF JUDICATURE AT BOMBAY

APPELLATE SIDE

NOTIFICATION

THE MAHARASHTRA DISTRICT COURTS RIGHT TO INFORMATION (REVISED) RULES, 2009

No. P-0703/2009.— In exercise of the powers conferred by section 25(5) and section 28 of the Right to Information Act, 2005, the Hon'ble the Chief Justice of the High Court of Judicature at Bombay being the 'Competent Authority' is hereby pleased to direct that the following amendments shall be made to "The Maharashtra District Courts Right to Information (Revised) Rules, 2009" :—

1. Delete the following sentence appearing in existing Rule 4 of Chapter II of the Maharashtra District Courts Right to Information (Revised) Rules, 2009 occurred after the sentence "affixing a court fee stamp of rupees ten"

" and a self addressed envelope bearing postal stamps equivalent to the rate prescribed for Registered Post with Acknowledgment due (R.P.A.D.) alongwith the application."

2. " Delete the existing Sub-Rule (a) of Rule 13 in Chapter II of the Maharashtra District Courts Right to Information (Revised) Rules, 2009."

High Court of Judicature at Bombay,  
dated 2nd August 2019.

SURENDRA P. TAVADE,  
Registrar General.